

performed a very miserable show at the pre-olympic matches ;

(b) the reasons for that ;

(c) the proposal of Government for the promotion of football skill in different parts of our country so that we could exhibit a respectable performance in the International arena ; and

(d) the detail of the planning ?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) :

(a) and (b). The Government is aware that the National Football Team did not qualify for the olympics. Only two teams from Asia were to qualify for the olympics and the Indian Team was not among the two.

(c) and (d). While the primary responsibility of raising standards in the game of football is that of the All India Football Federation, the Government provides certain facilities for the coaching and training of national football teams prior to their participation in international tournaments. The facilities provided include meeting expenditure on the running of coaching camps, provision of diet money during the coaching camp and making available for the camps trained coaches, wherever required by the Federation. Exposure to international competition is also encouraged by meeting air passage both ways in respect of players of the national team going for participation in international tournaments abroad. Similarly, assistance is also made available for holding international tournaments in the country.

Premium on Nazul Land by L. and D.O. to D.D.A. for Maintenance

3231. **SHRI SURAJ BHAN :**
SHRI ATAL BIHARI
VAJPAYEE :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether in 1974 some 800 acres of Nazul land of L. and D.O. were given to D.D.A. for development and maintenance "as green lands" on the specific condition not to make any construction thereon but that D.D.A. has itself made many constructions over it including the commercial complex of the I.N.A. Market, the premium of which alone worth about Rs. 2.75 crores has not been paid to the L. and D.O. ;

(b) if so, the full facts and remedial measures taken ; and

(c) which are other cases of violation of conditions/master plan by the D.D.A. ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :
(a) to (c). Yes, Sir. DDA has utilised Government land in INA Market and in some other areas also. A list of such cases is enclosed as statement. The utilisation of land, wherever necessary, will be regularised after processing change of land use as required under the DDA Act, 1957 after following the prescribed procedure. The quantum of premium and ground rent for the land utilised by the DDA is being worked out on the basis of utilisation made and the money so worked out will be recovered from DDA.

Statement

Nazul Lands placed with the DDA for care and maintenance but utilised by them for their own beneficial use.

Sl. No.	File No.	Notification under which land placed with DDA and the area	Area utilised by DDA	Remarks
1	2	3	4	5
1.	L.III/8/11(6)/81	Site No. 21 of 21.8.75 (5 acres)	3000 sq. yds.	Asian Hotels Ltd. for Labour Camp—Ring Road—Opp. R.K. Puram

1	2	3	4	5
2.	L.III/8/11(5)/81	Site No. 46 of 12.7.74 (18 acres)	3218.903 sq. mts.	ITC Labour Camp, Vinay Marg.
3.	L.III/8/5(125)/79		68.726 sq. mts.	Gas Godown at Netaji Nagar— This site has not been transferred to DDA but they have allotted it to the party.
4.	L.III/8/5(143)/81	Site No. 3 of 12.6.75 (2.041 acres)		Sidhartha Enterprises Gas Godown at Rajindra Nagar by DDA.
5.	L.III/3/5(106)	Site No. 98 of 21.8.75 (26.20 acres)	1397 sq. ft. covered area and open 4003 sq. ft.	Gas Godown in Sector 10, R.K. Puram, Surjeet Fuel Depot—Reallotted by this office with the sanction of Ministry.
6.		Site No. 26 of 12.7.74 (2.884 acres)	2.864 acres	This site has been utilised by DDA as Commercial-cum-Office Complex.
7.		Site No. 37 of 12.7.74 (1.652 acres)		Partly utilised by DDA and allotted one petrol pump.
8.	L.II/14(543)/81	L. II/14 (543)/81 Site No. 47 of 12.7.74 (55.259 acres)		Partly utilised by DDA for their office building under construction behind INA market.
9.	L.III/8/5(145)	Site No. 73 of 21.8.75 (16.9. acres)		Alka Gas Godown allotted by DDA
10.		Site No. 13 of 12.7.74 (35 acres)		Utilised by DDA for two gas godowns.
11.	L.II/11(73)/76			An area measuring 2.5 acres was allotted to Delhi Administration for construction of Combined Depot at Quadam Sariff and the land which was placed under the control of DDA for care and maintenance was to be resumed. But the DDA has unauthorisedly occupied as area measuring 1.272 acres for construction of LIG Quarters.